

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 06.05.2017

No. 186 A: In exercise of the powers conferred under Sub- Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the Munsif (Civil Judge, Junior Division) named in column no.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class also for the district noted against his name in column no. 3 of the table.

Sl. No.	Name of the Officers with designation and present place of posting with judgeship	Name of the District
1	2	3
1.	Sri Amrendra Prasad, Munsif, Shahpur Patori (Samastipur)	Samastipur

**By Order of the High Court
Sd/- P.C. Jaiswal
Registrar General**

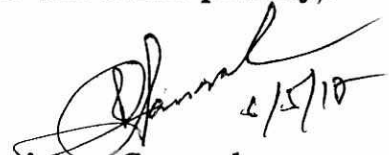
Memo. No. 31145-31158

Dated, Patna, the 06.05.2017

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar (IT) I/C-cum-C.P.C., Patna High Court, Patna/ Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judge, Samastipur/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officer concerned.

Aforesaid officer shall take up Civil and Criminal Cases proportionately in such a way that his disposal of Civil and Criminal matter must be in the ratio of 70:30, otherwise he will suffer penalty).

(-) For D.J. only


Registrar General